



GOVERNMENT OF MAHARASHTRA
LAW AND JUDICIARY DEPARTMENT

**BOMBAY ACT No. XIX OF 1947.
THE BOMBAY HINDU WOMEN'S RIGHTS
TO PROPERTY (EXTENSION TO
AGRICULTURAL LAND)
ACT, 1947.**

(As modified upto the 15th June, 2012)

**THE BOMBAY HINDU WOMEN'S RIGHTS TO PROPERTY
(EXTENSION TO AGRICULTURAL LAND)
ACT, 1947**

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BOMBAY ACT No. XIX OF 1947.¹

[THE BOMBAY HINDU WOMEN'S RIGHTS TO PROPERTY (EXTENSION TO AGRICULTURAL LAND) ACT, 1947.]

[25th April, 1947]

An Act to repeal the Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1942, and to re-enact section 2 thereof.

26
Geo. 5,
Ch.2.
Bom.
XVII
of 1942. WHEREAS in view of the provisions of sub-section (4) of section 93 of the Government of India Act, 1935, it is expedient to repeal the Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1942, and to re-enact section 2 thereof ; It is hereby enacted as follows :—

1. (1) This Act may be called the Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1947. Short title and extent.

(2) It extends to the Province of Bombay.

Bom.
XVII
of 1942. 2. The Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1942, is hereby repealed. Repeal of Bom. XVII of 1942.

Bom.
XVIII
of 1937.
XI of
1938. 3. The term "Property" in the Hindu Women's Rights to Property Act, 1937 and the Hindu Women's Rights to Property (Amendment) Act, 1938, as in force in the Province of Bombay, shall include, and shall be deemed always to have included, agricultural land : Term "property" in Acts No. XVIII of 1937 and No. XI of 1938 to include agricultural land.

Provided that nothing in this Act shall affect any rule of succession prescribed for tenants' rights in agricultural land by any special law for the time being in force.

¹ For Statement of Objects and Reasons, see *Bombay Government Gazette*, 1947, Part V, page 29 .